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(d) whether without attempting to impose moral values, the Government would emulate this model for use in primary classes all over India?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) and (b) The State Government of Madhya Pradesh has reported that the Rajya Shiksha Kendra, Bhopal has issued instructions to include story-telling as an additional teaching-learning process for learning language and for building language listening and speaking skills amongst children. The teachers are not called 'Kathavachaks' in the State. However, the teachers have been suggested to select stories from newspapers, children's magazines, textbooks of different classes, folk stories, self-made stories and from other available sources.

(c) and (d) India has a rich treasure of folk stories and its childrens' literature is a rich repertoire of material. The Government of India has launched the 'Padhe Bharat Badhe Bharat' (PBBB) as a sub-programme of Sarva Shiksha Abhiyan (SSA) which is a centrally sponsored scheme implemented to support the States and UTs for universalization of elementary education across the country. The objectives of the programme are to promote early reading and writing with comprehension skills in children, alongwith basic numeracy skills.

Under PBBB, story-telling is used as one of the strategies of teaching-learning, particularly in the early classes at primary level. All Government and Government-aided primary schools across India are targeted under PBBB.

Commercialisation of education in country

†236. SHRI SANJAY SETH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- whether Government has taken or proposes to take any steps to restrict the commercialization of education in the country and to improve the level of education by bringing Government schools at par with private schools and to put a check on the practice of donation being asked by private schools;
 - (b) if so, the details thereof as on date; and
 - if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) to (c) Education being in the concurrent list of the constitution, majority of the schools including private schools

[†]Original notice of the question was received in Hindi.

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come under the administrative control of the State Governments. It is for the respective State Governments to take steps to improve the level of education in schools including private schools and to keep a vigil watch on practice of donation in private schools. The Government has taken several steps to curb the commercialization of education. Section 13 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 clearly prohibits the collection of any capitation fee. Central Board of Secondary Education (CBSE), time to time also issues instructions to its affiliated schools to prevent commercialization of education and enhancement of quality of its affiliated schools.

Kendriya Vidyalaya in Bihar

†237. SHRI RAM NATH THAKUR:

SHRI LAL SINH VADODIA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government had decided many years ago to establish Kendriya Vidyalayas in each district of the country;
- (b) the number of districts in the country that do not have Kendriya Vidyalayas till now and the number of districts in Bihar where the schools have been established:
 - (c) the reasons therefor if the schools are not established till now; and
- (d) by when the Kendriya Vidyalayas would be established in all the districts of the country and the details of the timeframe thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) There is no decision for establishment of Kendriya Vidyalayas (KVs) in each district of the country.

- (b) At present, 160 districts in the country do not have a Kendriya Vidyalaya. 47 Kendriya Vidyalayas have been established in 31 districts of Bihar State.
- (c) Kendriya Vidyalayas are opened primarily to cater to the educational needs of the wards of transferable Central Government Employees including Defence/personnel on receipt of the proposal in the prescribed proforma from a Ministry/Department of Government of India/State Governments/Union Territory Administration/Organization of employees belonging to the eligible categories thereby committing the availability of requisite resources for setting up a new Kendriya Vidyalaya as well as on the availability of necessary sanction of the Government.

[†]Original notice of the question was received in Hindi.